

Bill No. 39 of 2022

THE CONSTITUTION (AMENDMENT) BILL, 2022

By

SHRI KUNWAR PUSHPENDRA SINGH CHANDEL, M.P.

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BILL

further to amend the Constitution of India.

BE it enacted by Parliament in the Seventy-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Constitution (Amendment) Act, 2022.

Short title
and
commencement.

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(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. In article 1 of the Constitution, for clause (1), the following clause shall be substituted, namely:—

Amendment
of article 1.

“ (1) India, that is Bharatvarsha, shall be a Union of States.”.

STATEMENT OF OBJECTS AND REASONS

‘Bharatvarsha’ is the identity of our country. In the legends and the history, the word ‘Bharatvarsha’ has been extensively used, which is clearly evident from the *Sloka* enshrined in the *Vishnu Puran* – “*TATASCHA BHARATAM VARSHME TALLOKESHUGIYATE BHARTAY YATAH PITRA DATTAM PRATISHTHITA VANAM*” meaning that this country has been known as Bharatvarsha since King Bharat left for the jungle for penance by handing over the affairs of the kingdom to his sons. Everywhere one can find the mention of Bharatvarsha. The nomenclature of our country as Bharatvarsha owe to the King Bharat. The term Bharatvarsha infuses a sense of courage and new energy and makes us feel of having a cultural entity. Therefore, the expression ‘India, that is Bharatvarsha’ shall be more appropriate in article 1 of the Constitution.

Hence this Bill.

NEW DELHI;
17 January, 2022.

KUNWAR PUSHPENDRA SINGH CHANDEL

ANNEXURE

EXTRACT FROM THE CONSTITUTION OF INDIA

* * * * *

Name and
territory of
the Union of
India.

1. (1) India, that is Bharat shall be a Union of States.

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further to amend the Constitution of India.

(Shri Kunwar Pushpendra Singh Chandel, M.P.)